NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH**

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD 30.03.2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL

COMPANY APPLICATION NO.

PETITION NUMBER

: TCP/37/2016

NAME OF THE PETITIONER(S)

: P. Duraiswamy and 2 others

NAME OF THE RESPONDENT(S)

: Coimbatore Vijay Machine Works Private Limited

& 5 others

UNDER SECTION

: 397/398

S.No. Name (in Capital) Represented by Signature

ORDER

Petitioner in person along with his counsel present. Counsel for Respondent along with the party present. Counsel for petitioner submits that he is withdrawing the vakalat since the party wants to engage some other Advocate. Counsel for Respondent submitted that there is every likelihood of getting the matter settled between the parties. Counsel for Respondent is directed to suggest few names for appointment of Mediator who could mediate after receiving the proposal of both the parties. Counsel for Respondent is directed to file the names of Mediator and the terms of reference by supplying a copy to the other side. Put up on 11.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)